

great difficulties as this loan has since increased by five times.

Therefore, I request the Government to waive aside this loan so that farmers could be given relief.

(ii) Need to Declare M.C. Road in Kerala as National Highway and also clear the proposal of Kerala Government to Declare Certain Roads as national Highways

[English]

SHRI P.C.CHACKO (Trichur): Sir, the request of the Government of Kerala for declaring some very important roads in Kerala as National Highways is pending before the Government of India. Eight roads in the State were proposed to Government of India to be declared as National Highways and among them the M.C Road which is the main arterial road was announced by the Central Government as National Highway but no action has so far been taken for implementation of the same.

I, therefore, request the Central Government to declare M.C Road as National Highway and consider other proposals from Kerala Government in this regard.

(ii) Need to Provide basic amenities to the Hutment Dwellers on the Railway Lands in Bimbay without any pre- conditions

SHRI SHARAD DIGHE (Bombay North Central): Sir, the matter regarding providing basic amenities such as drinking water taps, latrines, street lights and electricity connections for the hutment dwellers in the lands belonging to Railways in Bombay has been pending since long as the railway authorities

are refusing to give no objection certificate to the hutment dwellers and/or to the Municipal Corporation, for Greater Bombay and/or to State Government of Maharashtra even though no financial burden is involved as far as the railways are concerned. The railways are insisting that before granting no objection certificate to hutment dwellers, the colony should be pushed back at a distance of 30 metres from railway lines and that a wall should be constructed by the State Government along the railway line. The fulfilment of such a condition is impracticable both from the point of view of finding out alternative patches for such displaced hutment dwellers and also from the point of view of heavy cost that would be involved in constructing a wall along the railway lines by the State Government.

I, therefore, urge upon the Minister of Railways to reconsider the matter and grant no objection certificate for providing primary amenities to the hutment dwellers on the railway lands in Bombay without any pre-conditions. The hutment dwellers are prepared to give undertaking to shift from the railway lands as and when such land is required for any railway projects.

(iv) Need for construction of a new bridge on Kanhan River on National Highway No.7 passing through Nagpur district in Maharashtra.

[Translation]

SHRI TEJSINGHRAO BHONSLE (Ramtek): Sir, the bridge constructed on Kanhan river on National Highway No.7 passing through District Nagpur, is hundred year old. This is a narrow bridge and often gets damaged by floods and its term also expired. This damaged bridge can fall any-time due to heavy traffic on it which will

completely isolate this district. So, repair of this overraged bridge is very much needed. In addition to new bridge should be constructed on National Highway No.7 besides carrying out the repairs of existing old bridge.

I urge upon the Central Government to make arrangement for completion of this work at earliest.

(v) Need to set up a Frequency Modulation Station of all India Radio in malapuram district, in Kerala

[English]

SHRI E. AHAMED (Manjeri): Sir, the Information and Broadcasting Ministry has decided to start two FM stations under All India Radio in Kerala. Kerala is lagging behind in the field of electronic media and the step taken by the I&B Ministry to set up two FM Stations in Kerala is a laudable step. Eranad and Idukki high range areas in Kerala are not having electronic media facilities. It will be only in the fitness of things that one of the FM Radio Stations should be sanctioned in Malappuram district. It may also be mentioned that there are sufficient and suitable land and buildings available in Manjeri for setting up of such Radio Stations any time.

I urge upon the Central Government to set up one of the FM Stations of All India Radio in Malappuram District.

12.44 hrs

AIRPORTS AUTHORITY OF INDIA BILL-
Contd.

[English]

MR.DEPUTY SPEAKER: We will now

take up legislative business on further consideration of the Airports Authority of India Bill. One or two hon. Members are yet to speak on this Bill.

SHRI KODIKKUNNIL SURESH (Aloor): Mr.Deputy Speaker, Sir, I support this Bill. The purpose of this Bill is to bring the functioning of the Airports under one Authority. This I think will bring about greater improvement in the functioning of our Airports.

We have opened our skies to private operators who are operating air services to different parts of our country. The idea behind this liberalisation is to encourage healthy competition so that the travelling public gets better services. While liberalisation is a good idea, it should not lead to any laxity in safety matters. In certain cases in the past, there were security lapses and fortunately no serious accident has taken place. But it can happen. So, the new Authority should strictly ensure safety at all times.

I had the privilege to congratulate the hon.Civil Aviation Minister Shri Ghulam Nabi Azad when he became the Civil Aviation Minister. He has done lot of things. The main thrust before him is the passengers amenities. He has taken several steps for improving the passengers amenities. And passengers very much feel that most of the flights are on time. The unwanted strikes are avoided and the grievances of the employees of the International Airports Authority of India are sorted out at an appropriate time. The better relations between the management and the employees are very much needed in the sensitive departments. Here, I can say that the hon. Civil Aviation Minister has taken into confidence all the employees. Once again, I appreciate him.